[Shri Bipinpa! Das]

Are they doing ii under rhe order and sanction of the Pakistan authorities? Our attitude towards this will dependuponour assessment about the nature of the incidents. I want to know precisely from the Government what their assessment is, how they look at it. Now the chief Minister of Assam has very emphatically said in the State Legislature that this is an act of aggression. Now when the Chief Minister of a State says like that on the floor of the Legislature I think the matter is certainly a little more ous.

Papers Laid

Then I would like to draw the attention of the Minister-1 tried to do this in the past alsc-that intense activities by the CIA agents and Chinese agents are going on in that area and when you look at these intrusions or aggressive activities in the background ol these activities of the foreign agents, the gravity of the situation certainly assumes added significance.

The third point is, the Minister has said that the BSF is quite competent and well trained to meet such a situation. Now everybody knows that there is a difference between the BSF and the Army.

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI BIPINPAL DAS: I am putting the question.

The BSF is trained for a particular purpose, to do a particular job. I want to know from the. Minister whether, in view of this situation developing fast, in view of the statement made by the Chief Minister of Assam, in view of Lis characterisation of these incidents as aggress:\e activities, the BSF is competent to meet such a situation or not. If not. is the Government pre-pared to send our army to the border?

MR. DEPUTY CHAIRMAN': He has already replied to that question.

SHRI BIPINPAL DAS: I am making it very clear.

MR. DEPUTY CHAIRMAN: He has said that the Army is alert and Government would take a decision whenever it requires to be done.

SHRI BIPINPAL DAS : Sir I am asking. I

why we do not send the Army to the border. If Pakistan goes on with these activities—Sir, I do not want a war with Pakistan and that is one of the reasons why I am not in support of recognition of Bangia Desh; Utt is the Government prepared at leas'; to send a warning to Pakistan that if they go on like this we shall be compelled by circumstances to send our Army into Bargla Desh which is now under the wrongful occupation of Pakistan?

SHRI JAGJIVAN RAM 
All these questions have been answered.

MR. DEPUTY CHAIRMAN: If you want to add anything more you may do so.

SHRI RAM NIWAS MIRDHA: I have already answered these

## PAPERS LAID ON THE TABLE

- I. THE INDIAN TELEGRAPH (SECOND AMEND **MENT) RULES, 1971**
- II. THE INDIAN TELEGRAPH (FOURTH AMEND MENT) RULES, 1971

MINISTER OF COMMUNICA-TIONS/संवार मंत्री (SHRI H. N. BAHU-GUNA) : Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each of the following Notifications (in English and Hindi) of the Department of Communications (Posts and Telegraphs Board) :---

- (i) Notification G. S. R. No. 283, dated the 23rd February, 1971, publishing the Indian Telegraph (Second Amendment) Rules, 1971.
- (ii) Notification G. S. R. No. 462, dated the 27th March, 1971, publishing the Indian Telegraph (Fourth Amendment) Rules, 1971. [Placed in Library. See No. L T.—176/71 for (i) and (ii) ]

## NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL और कामिक विभाग में राज्य मंत्री (SHRI RAM

NIWAS MIRDHA): Sir, I beg to lay on the

- Table, under sub-section (2; or section 3 of the All India Services Act, 1951, a copy each of the following Notifications (in English and Hindi) of the Cabinet Secretariat (Department of J Personnel):—
- (i) Notification G. S. R No. 1956, dated the 21st November, 1970, publishing the Indian Forest Service (Appointment by Competitive 1 Examination) Amendment Regulations. 1970.
- (ii) Notification G. S. R. No. 1957, dated the 2ist November, 1970, publishing the Indian Forest Service (Initial Recruitment) Amendment Regulations, 1970.
- (iii) Notification G. S. R. No. 1958, dated the 21st November, 1970, publishing the Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulation, 1970
- (iv) Notification G. S. R. No. 135, dated the 23rd January, 1971, publishing the Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1971.
- (v) Notification G. S. R. No. 136, dated the 23rd January, 1971, publishing the Indian Forest Service (Fixation of Cadre Strength) Second A menclment Regulations, 1971.
- (vii Notification G. S. R. No. 137, dated the 23rd January, 1971.
- (vii) Notification G. S. R. No. 138, dated the 23rd January, 1971, publishing the Indian Forest Service (Pay) Amendment Rules, 1971. [Placed in Library. *See* No. LT—56/71 for (i) to (vii)]
- (viii) Notification G. S. R. No. 353, dated the 1st March, 1971, publishing the Indian Forest Service (Initial Recruitment), Amendment Regulations, 1971.
- (ix) Notification G. S. R. No. 354, dated the 1st OF March, 1971, publishing the Indian F'orest Service BR (Recruitment) Amendment Rules, 1971 [Placed in History-?\* No. LT—117/71 for (viii) and (is)]
- (x) Notification G. S. R. No. 417, dated the 10th March, 1971, publishing the All-India Services (Conduct) (Amendment) Rules, 1971.

- (xi) Notification G. S. R. No. 585, dated the 7tb April. 1971, publishing the Indian Police Service (Appointment by Promotion) Amendment Regulations, 1971.
- (xii) Notification G. S. R. No. 856, dated the 13th April, 1971, publishing the Indian Administrative Service (Recruitment) Second Amendment Rules, 1971
- (xiii) Notification G. S. R. No. 587. dated the [3th April, 1971, publishing the Indian Police Service (Recruitment) Second Amendment Rules, 1971.
- (xiv) Notification G. S. R. No. 588, dated the 13th April, 1971, publishing the All India Services (Discipline and Appeal) Amendment Rules, 1971. [Placed in Library. *See* No. LT— 177/71 for (x) to (xiv)]

## NOTIFICATIONS UNDER THE INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY
OF FOREIGN TRADE विदेश
। व्यापार मंत्रालय में उपमंत्री (SHRI A. C.

- GEORGE): Sir, I beg to lay on the 'fable under subsection (2) of section 18A of the Industries (Development and Regulation) Act., 1951, a copy each of the following Notifications (in English and Hindi) of (he Ministry of Foreign Trade —
- (i) Notification S. O. No. 1085, dated the 10th March, 1971.
- (ii) Notification S. O. No. 1267, dated the 22nd March, 1971. [Placed in Library. *See* No. LT—178/71 for (i) and (ii)]

## (PUBLIC NOTICE IN HINDI) CONTAINING THE NEWSPRINT ALLOCATION POLICY FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING, **Harm sit satisfy** (SHRI DHARAMBIR SINGH) j Sir, I beg to lay on the Table a copy of the Hindi version of Public Notice dated the 7th April, 1971, containing the Newsprint Allocation Policy for the year 1971-72.